

दर्ज करा दिया है और इसकी जांच की जा रही है। न्यायालय द्वारा दोषी पाए गए व्यक्तियों के खिलाफ कार्रवाई की जाएगी।

Pollution control by motor vehicles

2385. SHRI SURESH PACHOURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether after the enactment of Motor Vehicles Act, 1988 Government have formulated a scheme for checking the pollution levels of vehicles and issuing a pollution control certificate;

(b) if so, whether the anti pollution drive has not achieved the desired results; find if so, the main reasons therefor; and

(c) what efforts are being made to control pollution caused by Motor vehicles?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTHAY): (a) A programme of checking the pollution from vehicles and issuing a pollution control certificate has been implemented by the Delhi Administration under the rules of the Motor Vehicles Act, 1988.

(b) and (c) The following steps have been taken to check vehicular emissions: —

(i) Gross and mass emission standards have been notified under Motor Vehicles Rule, 1989. Penalties are levied on owners of vehicle which do not comply with the prescribed standards.

(ii) The Petroleum Ministry has been asked to bring down the lead content in petrol to 0.15 gms/litre by 1997. They have also been asked to check adulteration in petrol.

(iii) Manufacturers have been directed to improve the design of the vehicles for meeting the standards.

(iv) An education and awareness campaign has been initiated.

Premature retirement of Ms. Mercy Kuttan from sports

2386. SHRI V. GOPALSAMY:

SHRI TINDIVANAM G. VENKATARAMAN:

SHRI MURLIDHAR CHANDRAKANT BHANDARE:

SHRI MAHENDRA PRASAD:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the announcement of premature retirement by Ms. Mercy Kuttan from the forthcoming Beijing Asiad Games;

(b) what is the number of the past international sports events where Ms. Mercy Kuttan participated and won laurels for the country;

(c) what are the reasons which made her to retire from sports prematurely;

(d) whether she has decided to retire out of disgust, when she was overlooked for the third time for the coveted Arjuna Award despite her good showing in the 1987 SAF Games at Calcutta and 1988 Seoul Olympic Games where she was the only Indian to qualify for the second round in the 400 metres heat; if so, what is Government's reaction thereto;

(e) whether any enquiry has been conducted into the whole affair; if not, the reasons therefor; and

(f) whether any steps have been taken to persuade her to continue to be in sports; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes, Sir. Government are aware of the same through News reports.

(b) The notable recent achievements of Ms. Mercy Kuttan in International Sports events were:

(i) 1986—4th position in Long Jump in the Asian Games held at¹ Seoul.

(ii) 1987—1st position in Long Jump in SAF Games held at Calcutta.

(Hi) 1988—No laurels.

(iv) 1989—Member of the Indian Relay team which won Gold Medal in the 4x400 Metres relay at Asian Track & Field Meet held at New Delhi.

(c) and (d) It is not fact that Ms. Mercy Kuttan was overlooked for the Arjuna Award in 1982, 1983 and 1988. She was duly considered along with others.

The criteria for selection are that the sports persons concerned should have had excellent and outstanding performances in the three preceding years, besides the achievement of excellence during the year for which the Award is given. In consideration of these criteria, the Awards were given in 1982 to Ms. Valsamma and in 1983 to Ms. P. T. Usha. Based on the same criteria and keeping in view Ms. Mercy Rattan's performance as stated in reply to part (b), Ms. Ashwini Nachappa was chosen for the Award in 1989.

Ms. Mercy Kuttan had represented to the Government against this decision in respect of the Arjuna Award, 1988. Government have examined her representation and explained to her the reasons why she could not be recommended for the Award in 1988.

(e) This matter has been thoroughly examined by the Government.

(f) While clarifying to Ms. Kuttan the reasons for not giving her the Arjuna Award, 1988, Government have expressed the hope that she would keep up the spirit of Sportsmanship and continue participating in Sports activity. She has also been informed that the Department is very impressed with her performance and will consider her performance for other Awards.

Cleaning of Shipra River

2387. SHRI MURLIDHAR CHANDRAKANT BHANDARE:

SHRI MAHENDRA PRASAD:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) what are the details of the schemes drawn out for cleaning of Shipra river and for preventing pollution of the waters thereof;

(b) the progress made so far in implementation thereof, project-wise and by when the same are likely to be completed; and

(c) the expenditure incurred so far in respect of each project, the original estimated cost thereof and the likely cost by completion of each one?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUTHAY): (a) The State Government of Madhya Pradesh is implementing an action plan for cleaning the Shipra river. A total amount of Rs. 204.30 lakhs has been sanctioned for 11 schemes.

(b) As of June, 1990, out of a total of 11 schemes, 3 schemes have been completed, 6 schemes are in progress and the remaining 2 schemes are in the various stages of preparation. The works are targeted to be completed by December, 1991.

(c) The expenditure incurred upto June, 1990 on these works is Rs. 87.83 lakhs. The likely cost of the schemes at the time of completion cannot be indicated at this stage.

Upgradation/augmentation of Indian Coast Guard Ships

2388. SHRI MURLIDHAR CHANDRAKANT BHANDARE. SHRI MAHENDRA PRASAD:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the New Vessels of Pakistan Maritime Agency are